

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. No. 4 IN CIVIL APPEAL NO(s). 6975 OF 2004

M.P. WAKF BOARD

Appellant (s)

VERSUS

SUBHANSHAH (D) BY LRS. & ORS.

Respondent(s)

(For directions and office report)

Date: 24/07/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Appellant(s)

Mr. Shakil Ahmed Syed, Adv.

For Respondent(s)

Mr. Girdhar G. Upadhyay, Adv.

Ms. Vinita G. Upadhyay, Adv.

Mr. Syed Ali Ahmad, Adv.

Mr. Syed Tanweer Ahmed, Adv.

Mr. Awadhesh Kumar Singh, Adv.

Mr. J.P. Tripathi, Adv.

Mr. Shiv Kumar Tripathi, Adv.

Mr. R.D. Upadhyay, Adv.

Ms. Vibha Datta Makhija, Adv(NP)

UPON hearing counsel the Court made the following

O R D E R

lication filed by

In stead and place of passing any order on the interlocutory app

the applicant, we are of the opinion that the appeal itself should be heard out and disposed of on merits.

List in the last week of August, 2006.

(Meenu Sethi)

Court Master

(Khushi Ram)

Court Master